

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:4886
ANSWERED ON:26.04.2010
RECOVERY OF EXCESS SPECTRUM
Singh Shri Sushil Kumar

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Telecom Disputes Settlement and Appellate Tribunal (TDSAT) delivered judgement that some of the cellular operators have been awarded spectrum over and above their entitlements and provisions of the licencing conditions;
- (b) if so, the names of the companies and its promoters; and
- (c) the action taken by the Government to recover the excess spectrum issued to the operators and the time by which the same will be taken back?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

- (a) & (b) No, Madam. All the cellular operators have been allotted GSM Spectrum (start up and additional) in accordance with the conditions of the service license and as per guidelines/orders/criteria as applicable at the time of such allotments.
- (c) Does not arise in view of (a) & (b) above.